GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2713
ANSWERED ON:10.12.2012
OUTSTANDING EPF ESIC AMOUNT AGAINST HOTELS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)the details of Employees Provident Fund (EPF) and Employees State Insurance Corporation (ESIC) amount outstanding against the five star hotels in Delhi including closed textile mills in Madhya Pradesh during each of the last three years and the current year;

(b)the number of cases registered and prosecution made in this regard during the said period on the said defaulters, year-wise; and

(c)the steps taken by the Government to give relief to the affected employees engaged in such hotels and textile mills?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KOD1KUNN1L SURESH)

(a): There is no amount outstanding with regard to Employees` Provident Fund (EPF) against any five star hotel in Delhi. However, details of outstanding ESI dues in respect of five star hotels in Delhi are as under:

Details of amount outstanding against closed textile mills in Madhya Pradesh in respect of EPFO for the last three years including current year are as under:

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SI.No. Year Outstanding Amount (Rs. In lakh)

1. 2009-10 1737.85
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562.49

2. 2010-11

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3. 2011-12 42.32
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4. Current year (up to 27.12 Nov., 2012
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SI.No. Year Amount Remarks

Details of amount outstanding against closed textile mills in Madhya Pradesh in respect of Employees` State Insurance Corporation (ESIC) for the last three years, including current year are as under:

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    2009-10 437.14 1.Six units are closed and claims have been raised
    2010-11 450.74 with the Official Liquidator.
    2011-12 462.50 2.Two units are under BIFR and are State Textiles
    Current Year 470.67 Corporation units.
        upto Nov., 2012 3.Two units are closed which are not under BIFR.

            4. Four units are closed and are under NTC CPSU.
            5.Three units for which rehabilitation scheme has been sanctioned by BIFR.
            6.Two units are closed and are registered under BIFR.No scheme is sanctioned.
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(b): As regard closed textile mills, no case has been registered and prosecutions made against the mills for default of EPF dues during the last three years and current year upto 30.11.2012.

So far as ESIC dues are concerned, no case has been registered and prosecution made by ESIC against five star hotels in Delhi. However, five cases were registered against closed textile mills out of which three cases have been decided.

(c): Action has been taken against establishments under section 8B to 8G of Employees` Provident Funds & Miscellaneous Provisions Act, 1952 for early recovery of dues. This includes attachment of movable and immovable property, arrest of employers, etc. The payment of Provident Fund to employees of the closed defaulting textile mills is being made from the Special Reserve Fund of Employees` Provident Fund Organisation (EPFO).

The employees covered under Employees` State Insurance Act, 1948 are entitled to benefits based on contribution paid or payable.